

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO.417 OF 2009

NITYAM KUMAR

.....

PETITIONER

VERSUS

STATE OF BIHAR AND ANR.

.....

RESPONDENTS

O R D E R

We have heard the learned counsel for the parties.

It is agreed upon by both the counsel for the parties that the proceedings in Complaint Case No 1668C/2008 titled as Nisha Jaiswal v. Nityam Kumar pending before the Chief Judicial Magistrate, Bettiah, State of Bihar be transferred to Patna.

The parties shall appear before the District Judge, Patna on 30th August, 2010 on which date the District Judge shall transfer the same to a court of competent jurisdiction.

The transfer petition is disposed of accordingly.

.....J
[HARJIT SINGH BEDI]

.....J
[C.K. PRASAD]

NEW DELHI

JULY 27, 2010.

